



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 1306/2020**

**This the 5<sup>th</sup> day of January, 2021**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Mrs. Malika Garg  
IPS (Batch 2015)  
Currently Posted as Dy. Commandant,  
RAF Battalion, Durgapur  
West Bengal

Permanent Address at:  
Duplex House  
DCP Office Complex  
Haus Khas, New Delhi. .... Applicant

(Through Mrs. Harvinder Oberoi, Advocate)

**Versus**

1. The Union of India through Secretary  
Ministry of Home Affairs  
North Block, Raisina Hill  
New Delhi-110 001.
2. State of West Bengal  
Through the Chief Secretary  
Government of West Bengal  
“Nabanna Building”, 325,  
Sarat Chandra Road, Howrah  
Kolkata-711 102.
3. State of Andhra Pradesh  
Through the Chief Secretary  
Interim Government Complex  
A.P. Secretariat Office  
Velagapudi, 522237  
Andhra Pradesh. .... Respondents

(through Mr. Hanu Bhaskar for R-1 and Mr. Kunal Chatterji for R-2, Advocates)

**ORDER (Oral)****Justice L. Narasimha Reddy, Chairman:**

This OA is filed claiming the relief in the context of change of cadre on the ground of marriage of the applicant with an officer of Andhra Pradesh cadre. It is stated that during the pendency of the OA, the respondents passed an order dated 15.12.2020 permitting the cadre change in favour of the applicant.

2. In that view of the matter, the OA has become infructuous and is accordingly closed. There shall be no order as to costs.

**(Pradeep Kumar)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/pj/sunil/jyoti/vb/